

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH 'A': NEW DELHI  
(Through Video Conferencing)**

**BEFORE,  
SHRI G. S. PANNU, VICE PRESIDENT  
AND  
SHRI AMIT SHUKLA, JUDICIAL MEMBER**

**I.T.A No.4425/Del/2019  
(ASSESSMENT YEAR 2014-15)**

Nagendra Sharma 17-A, Highway Apartment Gazipur, Delhi-110 096  PAN-BJRPS6689G <b>(Appellant)</b>	Vs.	Income Tax Officer, Ward-60(4) New Delhi.  <b>(Respondent)</b>
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Appellant By	<b>None</b>
Respondent by	<b>Sh. Mahesh Thakur, Sr. DR</b>
Date of Hearing	<b>28.05.2021</b>
Date of Pronouncement	<b>28.05.2021</b>

**ORDER**

**PER G.S.PANNU, VP:**

This appeal by the assessee for the assessment year 2014-15 is directed against the order of learned CIT(A)-38, New Delhi dated 15.03.2019.

2. Nobody appeared on behalf of the assessee at the time of virtual hearing before us. The learned counsel for the assessee, vide letter dated 13<sup>th</sup> April, 2021 has requested for withdrawal of the appeal filed by the assessee and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se

Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 28<sup>th</sup> May, 2021.

Sd/-  
**(AMIT SHUKLA)**  
**JUDICIAL MEMBER**

Sd/-  
**(G.S.PANNU)**  
**VICE PRESIDENT**

*PK/ Ps*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT NEW DELHI